

**THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV):** (a) Yes, Sir.

(b) M/s. Industrial Promotion and Investment Corporation of Orissa Ltd., a State Government undertaking of the Government of Orissa, has submitted an application for a Letter of Intent for setting up of a 3 million tonnes per annum steel plant at Sukinda Tehsil, Distt. Cuttack, Orissa in the Joint Sector. The proposal is under examination.

#### **Construction of Fishing Harbours in Orissa**

344. **SHRI LOKANATH CHODHURY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Orissa have submitted a number of proposals for the construction of fishing harbours along the Orissa Coast;

(b) if so, the details thereof; and

(c) the number of proposals cleared so far?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN):** (a) The State Government of Orissa submitted project proposals for fishery harbours at Nuagarh and Gopalpur.

(b) The estimated cost of Nuagarh and Gopalpur fishery harbours is Rs. 313.22 lakh and Rs. 672.40 lakh respectively. Designed capacity of these harbours is 140 and 120 mechanised fishing vessels respectively.

(c) Both the projects have been cleared.

#### **Reduction in Prices of Postal Charges**

345. **SHRI GEORGE FERNANDES:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have any proposal under consideration to

reduce the prices of post cards, inland letters and postal envelopes to the level which existed in July, 1990;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU):** (a) to (c) Tariff revision of various postal services is generally a part of the overall budgetary exercise of the Government. As such it is not possible to give any indications in this regard at this stage.

#### *[Translation]*

#### **Future Set-up of Delhi**

346. **SHRI MADAN LAL KHURANA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Sarkaria Commission was constituted by the Union Government in December, 1987;

(b) when the report of the Sarkaria Commission was received by the Union Government;

(c) whether the issue of the future set-up of Delhi is being considered on the basis of the recommendations of the Commission; and

(d) if so, the details of the likely future set-up of Delhi and the time by which this new set-up is likely to be adopted?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB):** (a) and (b) A Committee on Reorganisation of administrative set-up in the Union territory of Delhi was appointed on 24-12-1987 under the chairmanship of Justice R. S. Sarkaria. The Committee submitted its report on 14-12-1989.

(c) and (d) After considering the recommendations of the Committee, the Constitution (Seventy-Second Amendment) Bill, 1990 was introduced in the Lok Sabha on 31-5-1990 and moved for consideration on 6-9-1990.

However, with the dissolution of the House, the Constitution (Seventy-Second Amendment) Bill, 1990, lapsed in terms of provisions of clause (5) of article 107 of the Constitution.

#### **Elections to the Metropolitan Council and M.C.D.**

347. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to hold elections to the Metropolitan Council of Delhi and Municipal Corporation of Delhi; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOBI): (a) and (b) On the basis of the report from the Administrator, Delhi, the President suspended, for a period of 4 months from 13-1-1990, the operation of certain provisions of the Delhi Administration Act resulting in the dissolution of the Metropolitan Council. The suspension of these provisions was extended from time to time. The present extended period expires on 12-9-1991.

On 6-1-1990, the Municipal Corporation of Delhi was superseded for a period of 4 months by the Central Government on the ground that the Municipal Corporation of Delhi had persistently made defaults in the performance of its duties. The period of supersession was extended from time to time. The extended period of supersession expires on 5-9-1991.

No decision has been taken to hold elections to these two bodies.

[English]

#### **Details of STD calls in telephone bills**

348. SHRI MADAN LAL KHURANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether details of S.T.D. calls made from the Government telephones both from offices and residences of officers are to be given in the telephone bills;

(b) if so, whether these details are not being given in the telephone bills of Chanakyapuri, Sena Bhawan and Shastri Bhawan telephone exchanges thereby making the Government to pay for the private STD calls overseas as well as within the country by the beneficiaries of the STD in the Government offices;

(c) the steps taken to give the details of STD calls in the telephone bills from all the exchanges in the country to detect misuse of Government telephones; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) With effect from 1-12-89, details of STD calls are given in respect of all telephones served from E-10 B or electronic exchanges.

(b) The statement is given below.

(c) and (d) There are plans to provide Automatic Message Accounting Equipment for this purpose progressively during the Eighth Five Year Plan.

#### **STATEMENT**

##### **CHANAKYAPURI**

Three Exchanges are working in Chanakyapuri Exchange area viz. '60', '67' and '687' Exchanges. The details of the STD calls made are being given from '687' Exchange as this